

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

5
Dt. 14.5.04.Call this matter on
22.6.04.Loy 14/5
new D2Copy of order of 5.11.02
issued to Mr. Asok Mohanty
for counsel for depts.

Dated 5.11.02

S.O.

My
2/11/02

1) For hearing.

2) ~~Review~~ For
Production of
records.BenchMy
15/11/02

For hearing.

BenchMy
15/11/04

For hearing.

BenchW
13/11/04

For hearing.

Bench

ORDER DATED 22-06-2004.

Applicant having not been selected filed this O.A. u/s.19 of the A.T. Act, 1985 wherein she has also challenged the selection of Res. No. 4. By filing counter, the Respondents have explained that the Applicant with grace marks was called to the viva-voce test and, however, she did not secure 60% marks in aggregate of the written and viva-voce test taken together and, as such, she has not been found suitable for empanelment for promotion.

None appears for the Applicant to prosecute this case. No request has also been made on her behalf for adjournment. Applicant is also not present. On last two occasions also, none has appeared for the Applicant. No rejoinder has also been filed by the Applicant to controvert the explanation given by the Respondents in the Counter. However, with the aid and assistance of learned counse

Meer

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for the Railways and learned counsel appearing for the Res. No. 4, we do not find any reason to interfere in the matter and accordingly, this O.A. is dismissed. No costs.

Copy of order off-23-6
say

despatched to the Comsols
on both sides.

1
S-2
H. M. V. M.

M
F. B. 1/2/49

(Ch. B. N. G. M.)
Member (Admn.)

(J. S.)
Member (JUDL.)